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Title: Issue regarding payment and salary of the employees of Hindustan Cables.

DR. TARUN MANDAL(JAYNAGAR) : Sir, I am raising a very important and grave matter of a Public Sector Undertaking, Hindustan Cables Limited. Its employees are not getting salary and wages for complete one year, that is, 12 months now. This is a sick unit now under the BIFR for revival. The Prime Minister has declared that any losing PSU unit will continue to get their salary and wages; and the nodal Ministry, which in this case is the Ministry of Heavy Industries and Public Enterprises, should take money from the Finance Ministry and pay the same to the employees of that sick PSU.

Sir, probably, the nodal Ministry has forgotten to pay to these employees putting them under severe strain for their livelihood, education of their children, their treatment etc.

Another point is that the hon. Supreme Court has recently upheld a decision of the Kolkata High Court that those employees, who worked after 58 years up to 60 years, to be fully paid their salary and wages without any delay.

Therefore, Sir, I would like to request the Central Government and the nodal Ministry to immediately arrange for the payment and salary of the employees of this sick unit, namely, Hindustan Cables Limited and also to give pensionary benefits to those employees who worked up to the age of 60 years in this sick unit.